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MINISTRY OF HOME AFFAIRS
(Office of the Registrar General, India)
NOTIFICATION

New Delhi, the 25th February, 2010

S.O. 517(E).—In exercise of the powers conferred
by Section 3 and Section 17A of the Census Act, 1948 (37
of 1948) read with rule 6A of the Census Rules, 1990, the
Central Government hereby declares that the Houselisting
Operations of Census of India 2011 shall take place from
1st April, 2010 to 30th September, 2010 in different States
and Union Territories.

C. CHANDRAMOULI, Registrar General
and Census Commissioner, India

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In exercise of the powers conferred by sub-section (1) of Section 8 of the Census Act, 1948 (37 of 1948), the Central Government hereby instructs that all Census Officers may, within the limits of the local areas for which they have been respectively appointed, ask all such questions from all persons on the items enumerated below for collecting information through the Houselisting and Housing Census Schedules in connection with the Census of India 2011, namely:

1. Building number (Municipal or local authority or census number).
2. Census House number.
3. Predominant material of floor, wall and roof of the census house.
4. Ascertained the use of census house.
5. Condition of the census house.
6. Household Number.
7. Total number of persons normally residing in the household:
   (i) Persons
   (ii) Males
   (iii) Females
8. Name of the head of the household.
9. Sex.
10. If Scheduled Caste/Scheduled Tribe/Others.
12. Number of dwelling rooms exclusively in possession of the household.
13. Number of married couple(s) living in the household.
14. Main source of drinking water.
15. Availability of drinking water source.
16. Main source of lighting.
17. Latrine within the premises.
18. Type of latrine facility.
22. Fuel used for cooking.
23. Radio/Transistor.
24. Television.
25. Computer/Laptop.
26. Telephone/Mobile phone.
27. Bicycle.
28. Scooter/Motor Cycle/Moped.
30. Availability of banking services.

Note: Items 1 to 5 relate to Building particulars, items 6 to 7 relate to Household particulars (for census house used wholly or partly as a residence), items 8 to 10 relate to Head of the Household, and items 9 to 30 relate only to Normal Households.

C. CHANDRAMOULI, Registrar General and Census Commissioner, India